

(b) if so, what are the details thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The question of setting up Wage-Boards for Journalists and non-Journalists will have to be viewed in the light of the observations of the National Commission on Labour and of the workers and employers on the general question of wage boards.

(b) Does not arise.

SHIFTING OF MAP PRINTING SECTION OF G.S. I.

765. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government has taken any decision to shift the Map Printing Section of the Geological Survey of India, Calcutta to Hyderabad ; and

(b) if so, what are the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) and (b) Geological Survey of India as yet do not have any press for printing multicoloured geological maps. So far they have been printing their maps through other organisations. The Government have decided that the Geological Survey of India should have their own map printing press. It has been decided to locate this press at Hyderabad after examining all the relevant factors, the most important of which being the facility to have coordination with the Survey of India Press who have a similar unit located there.

INDIANS IN AFRICA

766. SHRI SURAJ PRASAD :
SHRI BHOLA PRASAD :
SHRI YOGENDRA SHARMA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of the African countries where the population of Indian origin is on the point of being expelled as a result of certain measures taken by these countries ;

(b) whether Government have taken any steps to stop such measures ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI SURENDRA PAL SINGH) : (a) Government are not aware of any country where the population of Indian origin is on the point of expulsion.

(b) and (c) Government have made their stand clear that while it is the sovereign right of a State to regulate its internal affairs in the best interests of its citizens, a policy of expelling foreign nationals who have been long settled in the country should be executed with compassion and with due regard to equitable norms of compensation. While Government takes responsibility for Indian nationals abroad, they have always advocated that other persons of Indian origin settled in foreign countries should identify themselves with the people and the interests of that country.

FORMULA FOR DECLARING BONUS TO WORKERS

767. SHRI SITARAM KESRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have evolved a new formula for the declaration of bonus to workers in the light of the recommendations made by the Bonus Review Committee ;

(b) if so, the details of the new formula ; and

(c) what would be the financial implications of the same on the public sector undertakings ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b) Bonus is now payable in terms of the Payment of Bonus Act, 1965 as amended by the Payment of Bonus (Amendment) Ordinance, 1972, promulgated on the 23rd September, 1972.

(c) In respect of central public sector undertakings, the estimate of additional bonus liability for the year 1971-72 works out to about Rs. 6.5 to 7 crores.

DISCOVERY OF IRON ORE DEPOSITS IN HARYANA

768. SHRI SITARAM KESRI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that large deposits of iron ore have been discovered in Haryana ;

(b) if so, the estimated quantity of the ore deposits ; and